

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART - I

BUDGET SESSION

THURSDAY 12TH MARCH, 2015

The House met at 10 a.m. with Hon'ble Speaker in the Chair, and sat till 2 p.m.

The day was allotted for Private Members' Business.

1. **Questions:**

Questions Nos. 37-45 were taken up and disposed off.

2. **Resolutions:**

- a. **Dr. Jemino Mawthoh, MLA** - "Whereas the Government of Meghalaya has time and again admitted the presence of illegal immigrants, it would be in the fitness of things that the current enrolment of voters in the Electoral Roll be done in a manner of enrolling only genuine citizens".

"Therefore, this House do now resolve that appropriate steps be taken by the concerned authorities to discourage the enrolment of dubious voters in the Electoral Roll of the State".

The Member initiated discussion on the Resolution.

Other Members who participated on the Resolution were Shri Embahlang Syiemlieh and Shri Paul Lyngdoh.

Shri Rowell Lyngdoh, Minister Election replied.

Dr. Jemino Mawthoh withdrew the Resolution after he was satisfied with the reply.

The Resolution was then withdrawn with the leave of the House.

:2:

- b. Shri James K. Sangma, MLA** – “That the Agreed Text of settlement pertaining to the increase in number of seats in the GHADC is not materialising immediately for holding election to the GHADC”.

“Therefore, this House do now resolve to immediately dissolve the GHADC and declare elections”.

The Member was not present inside the House to move. Therefore, the Resolution stands lapsed.

- c. Dr. Jemino Mawthoh, MLA** – “Whereas the Government of Meghalaya has time and again admitted the contributions of the traditional institutions in civic matters, it would be appropriate for the Government to take steps to define the role and responsibilities of the Dorbar Shnongs”.

“Therefore, this House do now resolve that appropriate steps be taken by the Government to define the role and responsibilities of the Dorbar Shnongs”.

The Resolution was not taken up as only Resolution of a Member can be taken up in a day as per Rule.

It will be taken up in the next Private Members’ day.

- d. Shri Paul Lyngdoh, MLA** – “This House do now resolve to put on hold the implementation of the National Population Register (NPR) in the State until a comprehensive mechanism to tackle the phenomenon of illegal immigration is evolved”.

The Member initiated discussion on the Resolution.

(Hon’ble Deputy Speaker was in the Chair at 12.30 p.m.).

Shri H.D.R. Lyngdoh, Minister replied.

(At 12.40 p.m. Hon’ble Speaker was in the Chair again).

Shri Paul Lyngdoh withdrew the Resolution after he was satisfied with the reply.

3. **Motions:**

- a. Motion No.2 – Dr. Jemino Mawthoh, MLA,** “This House do now discuss the traffic congestion in Shillong City”.

Shri Paul Lyngdoh continued his speech on the Motion.

Smti. Roshan Warjri, Minister replied.

- b. Motion No.3 – Shri John Leslee K. Sangma, MLA,** “This House do now discuss the functioning of the Home Department in relation to its policy”.

The Member said that he will not move the Motion.

- c. Motion No.4 – Shri K. P. Pangniang, MLA,** “This House do now discuss the sorry state of the roads in the entire State and how to mitigate the situation”.

The Member initiated discussion on the Motion.

Shri Witting Mawsor, MLA also participated on the Motion.

Shri Sniawbhalang Dhar, Minister PWD (Roads) replied.

- d. Motion No.5 – Shri Paul Lyngdoh, MLA,** “This House do now discuss the need to tone up the functioning of the Health and Family Welfare Department”.

The Member was not present inside the House, and so the Motion stands lapsed.

- e. Motion No.6 – Dr. Donkumar Roy, MLA,** “This House do now discuss the need for immediate dissolution and holding of fresh election in the Khasi Hills Autonomous District Council”.

The Member was not present inside the House, and so the Motion stands lapsed.

- f. Motion No.7 – Shri John Leslee K. Sangma, MLA,** “This House do now discuss the failure of the Government to protect the lives and property of the citizens during the flood that devastated Garo Hills in the month of September 2014”.

The Member initiated discussion on the Motion.

:4:

He was still continuing with his speech and has not concluded.

6. **Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Friday, the 13th March, 2015.

*Dated Shillong,
the 12th March, 2015*

*Commissioner & Secretary,
Meghalaya Legislative Assembly*